

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 277/MP/2025

Subject : Petition under Section 79 of the Electricity Act 2003, read with Regulations 57 and 58 of the CERC IEGC Regulations, 2023, seeking appropriate relief for seeking relaxation due to difficulty faced by the Petitioner in implementing Regulation 24 (2) of the CERC IEGC Regulations, 2023 and Conduct of Business Regulations 2023, to declare COD without implementation of Automatic Generation Control (AGC) and allow time for implementation of AGC for Parbati HEP Stage-II 800 MW (4X200 MW)

Petitioner : NHPC Limited

Respondent : Grid Controller of India Limited and 4 others

Date of Hearing : **4.3.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NHPC
Shri Utkarsh Singh, Advocate, NHPC
Shri Parth Bhalla, Advocate, NHPC
Shri Aman Mahajan, NHPC
Shri Ajit Kumar Yadav, NRLDC
Shri Paritosh Pathak, NRLDC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition is filed for relaxation on account of the difficulty faced in the implementation of Regulation 24 (2) of the IEGC Regulations, 2023, i.e., for declaring COD without implementation of the AGC and seeking extension of time for implementation of the same, in respect of Parbati HEP Stage-II, under Regulations 57 and 58 of the said Regulations. She accordingly prayed that the relaxation, as sought, may be granted at the earliest.

2. Considering the fact that the prayer made in the petition is for the relaxation of provisions of the IEGC Regulations, the Commission reserved its order at the admission stage.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

